The Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control (Amendment) Act, 2006

Act 28 of 2006

Keyword(s):
Plastic Carry Bags, Disposal

(Punjab Act No. 28 of 2006).

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ACT

further to amend the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control Act, 2005.

Be it enacted by the Legislature of the State of Punjab in the Fifty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control (Amendment) Act, 2006.

(2) It shall come into force at once.

2. In the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control Act, 2005, in section 1, in sub-section (2), for the words “one hundred and eighty days”, the words “one year and six months” shall be substituted.

3. (1) The Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control (Amendment) Ordinance, 2006 (Punjab Ordinance No. 7 of 2006), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

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1For Statement of Objects and Reasons. see Punjab Government Gazette (Extraordinary), dated the 12th September, 2006, pages 1771-1772.